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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 244 of 1992. 198

Applicant(s)

Versus

Respondent(s)

Sr. No.	Date	Orders
	25.2.92.	<p>Hon'ble Mr. D.K.Agrawal- J.M. Hon'ble Mr. K. Obayya - A.M.</p> <p>Sri Rakesh Verma counsel for the applicant is present. In this application there is ^{about} non promotion of the applicant. It is alleged that the applicant has made a representation on 16.8.91, but the same has not been replied to. We are therefore direct the opposite party to dispose of the representation dated 16.8.91 within 30 days of the communication of the order by means of speaking speaking order. The applicant will be at liberty if so, advised, to approach us after the disposal of the representation.</p> <p><i>R</i> A.M.</p> <p><i>J</i> J.M.</p> <p>(DPS)</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

O.A. No. 244/92

Govind Das -----Applicant

Vs

U.O.I.& Others -----Respondents

25.2.92.

Hon'ble Mr. D.K.Agrawal, J.M.

Hon'ble Mr.K.Obayya, A.M.

Sri Rakesh Verma counsel for the Applicant is present. This application is about non promotion of the applicant. It is alleged that the applicant has made a representation on 16.8.91, but the same has not been replied to. We are therefore direct the opposite party to dispose of the representation dated 16.8.91 within 30 days of the communication of the order by means of speaking order. The applicant will be at liberty if so, advised, to approach us after the disposal of the representation.

Sd/

A.M.

Sd/

J.M.